

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 288 of 2011 in  
D.F.R. No. 1590 of 2011**

**Dated: 7<sup>th</sup> December, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Delhi Jal Board** **....Appellant (s)**

**Versus**

**Delhi Electricity Regulatory Commission & Anr.** **... Respondent (s)**

Counsel for the Appellant (s) : Mr. Suresh Tripathy  
Counsel for the Respondent (s): Mr. K. Datta &  
Mr. Anupam Verma for R.2

**ORDER**

**I.A. No. 288 of 2011  
*(Condone delay Application)***

This is an Application to condone the delay of 14 days in filing the Appeal as against the Order dated 26.08.2011.

We have heard the learned counsel for the parties.

We have gone through the affidavit filed in support of the condonation of delay Application and we are satisfied that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post the matter for Admission on **13.12.2011.**

**(V. J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/SS